

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). The Surana Commission has to submit its findings to the Government of Madhya Pradesh which had appointed it. It is not yet known from the Madhya Pradesh Govt. whether the findings have been submitted.

12 hours

RE. CALLING ATTENTION, ETC.

(Interruptions)

MR. DEPUTY-SPEAKER: One by one please.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Seven thousand tribals workers have been laid off in Dalli-Rajhara and they are starving. Kindly do something.... (Interruptions).

MR. DEPUTY-SPEAKER: I have allowed a statement under Rule 377 by Shri Harikesh Bahadur.

SHRI GEORGE FERNANDES (Muzaffarpur): Delhi-Rajhara matter is far too important for a statement under rule 377. The Minister of Mines....

MR. DEPUTY-SPEAKER: I have already allowed a statement under Rule 377.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): I have given an adjournment motion. The Central Government has refused the Bill passed by West Bengal... (Interruptions)**.

MR. DEPUTY-SPEAKER: It will not go on record. I have already rejected the adjournment motion. You cannot raise it.

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, a boy has been killed

in Delhi, who had been serving in Rashtrapati Bhawan.

MR. DEPUTY-SPEAKER: I have allowed a statement under Rule 377.

PROF. K. K. TEWARY: I have given a notice for calling attention...

MR. DEPUTY-SPEAKER: It will not be discussed here. Come and meet me in my Chamber.

(Interruptions)

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): One boy working in the Rashtrapati Bhawan has been murdered. The hon. Minister should make a statement.

MR. DEPUTY-SPEAKER: That is under consideration.

श्री रामावतार शास्त्री (पटना) :
उपाध्यक्ष जी, सुप्रीम कोर्ट के आदेश के बावजूद एल०आई०सी० वालों को बोनस
... (व्यवधान)

MR. DEPUTY-SPEAKER: That I have rejected. I am not allowing.

श्री राम विलास पासवान (हाजीपुर) :
हमने एक एडजर्नमेंट मोशन दिया है कि दिल्ली में एक लड़के को पुलिस ने मार दिया है ... (व्यवधान)

MR. DEPUTY-SPEAKER: That I have already rejected.

(Interruptions)**

MR. DEPUTY-SPEAKER: Do not record. Shri A. K. Roy.

SHRI A. K. ROY (Dhanbad): Sir, eight thousand iron ore miners have been thrown out. I gave a calling attention....

MR. DEPUTY-SPEAKER: I have allowed a statement under rule 377.

AN HON. MEMBER: I have given
a calling attention...

MR. DEPUTY-SPEAKER: About calling attention, please come and talk to me in the chamber.

श्री राजेश कुमार सिंह (फिरोजाबाद) :
उपाध्यक्ष महोदय, यह आज के अखबार में है।

U.P. lawyers intensify stir for bench.

इलाहाबाद हाई कोर्ट की बेंच के बारे में आगरा में 23 जिलों के लायर्स की मीटिंग हुई है, यह आन्दोलन और बढ़ेगा।

(स्थगधान)

MR. DEPUTY-SPEAKER: You cannot raise it like this. Do not record.

(Interruptions)**

MR. DEPUTY-SPEAKER: Don't record. Mr. Mhalgi.

SHRI R. K. MHALGI (Thane): The prices of sugar... (Interruptions).**

MR. DEPUTY-SPEAKER: When a Member of the Opposition is called, you must all keep quiet. I cannot hear.

(Interruptions)**

SHRI R. K. MHALGI: Prices of sugar are going high. I have given a Calling Attention to that effect.

MR. DEPUTY-SPEAKER: Yes, you have given notice. Now Mr. Roy, I have allowed you.

SHRI BAPUSAHEB PARULEKAR rose—

MR. DEPUTY-SPEAKER: I have told you. That is under consideration. Why are you standing? Now Mr. Roy.

SHRI A. K. ROY: I gave Calling Attention.

MR. DEPUTY-SPEAKER: Yes; I have given 377. For Calling Attention please meet me in the chamber.

(Interruptions)**

MR. DEPUTY-SPEAKER: No, no. I don't allow anything.

(Interruptions)**

MR. DEPUTY-SPEAKER: Now Papers Laid on the Table. Shri A. P. Sharma.

(Interruptions)**

MR. DEPUTY-SPEAKER: Nothing will go on record.

(Interruptions)**

12.06 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT, ANNUAL ACCOUNTS AND REVIEW OF AIR INDIA AND ITS SUBSIDIARIES FOR 1979-80 AND STATEMENTS FOR DELAY

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of Air India for the year 1979-80, under sub-section (2) of section 37 of the Air Corporations Act, 1953 together with Reports of its subsidiaries viz. Hotel Corporation of India Limited and Air India Charters Limited.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Air India for the year 1979-80 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.

(3) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India and its subsidiaries viz. Hotel Corporation of India Limited and Air India Charters Limited, for the year 1979-80.